

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 1698  
(To be answered on the 1<sup>st</sup> August 2024)**

**AIRPORT INFRASTRUCTURE**

**1698. SHRI VISHALDADA PRAKASHBAPU PATIL**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) the details of the maintenance schedule and inspections conducted at Terminal 1 of the New Delhi airport, Duman airport, and Rajkot airport prior to their recent collapse along with the number of inspections carried out;
- (b) the measures taken in place to ensure the structural integrity of the terminal building;
- (c) the manner in which the Government intend to enforce accountability and oversight measures specifically tailored for privately developed airports in the event of infrastructural collapses or failures;
- (d) the regulatory frameworks being considered to ensure private developers uphold standards of safety and reliability in airport infrastructure;
- (e) whether the Government proposes to implement specific mechanisms to monitor and evaluate the maintenance practices of private developers operating airports and if so, the details thereof; and
- (f) the manner in which the Government proposes to collaborate with regulatory bodies to ensure timely inspections and adherence to safety protocols?

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(Shri Murlidhar Mohol)**

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**(a): Directorate General of Civil Aviation (DGCA) has granted Aerodrome license to these Airports based on satisfactory compliance of airside infrastructure and facilities as per requirement contained in DGCA Civil Aviation Requirements Section 4 Series B Part I and Civil Aviation Requirements Section 4 Series F Part I which covers airside infrastructure. The Safety & Maintenance Standards are being followed as per the industry practice and relevant safety standards. Building safety is also in built during design and construction stage as per National Building Codes. There are**

**routine maintenance checks including proper annual pre-monsoon checks which are adopted.**

**(b): All the Airport Operators have been directed to carry out a Third Party Audit of structural stability of Airport buildings and associated infrastructures through a reputed Government Institution/ Body such as IITs, NITs, CBRI, EIL etc. Further, all the Airport Operators have also been directed to carry out a thorough evaluation of all civil, electrical and technical aspects of the building including the design, specifications and workmanship of the roof sheeting structure before the onset of monsoon every year.**

**(c) to (e): As per the concession Agreements entered into by AAI with PPP partner(s), the performance and compliance by PPP partners is subjected to periodical monitoring by AAI through Independent Engineers, Auditors, Inspections etc. The concessionaires of these Airports are discharging their obligation as per provisions of the Concession agreement i.r.o development and Operation of these airports. Concessionaires are required to submit the daily, monthly, quarterly and annual report regarding achievement of Key Performance Indicators/ service quality requirement to AAI as per contract.**

**(f): Refer reply at (a) above.**

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